

# 7.<sup>1</sup>INDIAN POLICE SERVICE (PROBATIONERS' FINAL EXAMINATION) REGULATIONS, 1999

In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951) and in supersession of the Indian Police Service (Probationers' Final Examination) Regulations, 1987, except as respects things done or omitted to be done before such supersession, the Central Government, in consultation with the State Governments and the Union Public Service Commission, hereby makes the following rules, namely:-

## 1. Short title and commencement:-

- (1) These rules may be called the Indian Police Service (Probationers' Final Examination) Rules, 1999.
- (2) They shall be deemed to have come into force from the first day of January, 1996.

## 2. Definitions:- In these rules, unless the context otherwise requires:-

- (a) 'Academy' means Sardar Vallabhbhai Patel National Police Academy;
- (b) 'Director' means Director of the Academy;
- (c) 'final examination' means the examination conducted by the Director of the Academy at the end of the training in which the marks obtained in the periodical tests are also included;
- (d) 'Probationers' means a person appointed to the Indian Police Service on probation;
- (e) words and expressions used herein and not defined but defined in the All India Services Act, 1951 shall have the meanings respectively assigned to them in the said Act.

## 3. Basic Course:-

- (1) The Curriculum of training and study of the basic course for the probationers shall be in three parts containing Part-I: Compulsory Indoor Subjects, Part-II: Compulsory Outdoor Subjects and Part-III: Qualifying Subjects as follows:

### **PART –I : Compulsory Indoor Subjects**

Paper I: Police in Modern India

**-100 Marks<sup>2</sup>**

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<sup>1</sup> The principal regulations were published vide DPOT Notification No.11011/2/97-AIS-III dated 04.10.1999 vide GSR No.335 dt. 16.10.1999 in supersession of the Indian Police Service (Probationers' Final Examination) Regulations, 1987

<sup>2</sup> Modified vide DOPT Notification No.11041/2/2001-AIS(III) dated 04.07.2001 vide GSR No.367

Paper II:	The Constitution of India and Indian Evidence Act, 1872.	<b>-100 Marks</b>
Paper III:	Indian Penal Code, 1860 and Special Laws, The Contempt of Court Act,1971, The Dowry Prohibition Act, 1961, The Narcotic Drug and Psychotropic Substances Act, 1985, The Juvenile Justice Act, 1986, The Probation of Offenders Act, 1958,The Motor Vehicle Act, 1988, The Foreigners Act,1946, The Commission of Enquiry Act, 1952,The Representation of People Act, 1951, The consumer Protection Act, 1986, The Mental Health Act, 1987, The Arms Act, 1959, The Indian Explosives Act, 1884, The Explosives Substances Act, 1908, The Immoral Traffic (Prevention)Act, 1956, The Prevention of Corruption Act, 1988, The Police Forces (Restriction of Rights) Act, 1966, The Police(Incitement to Disaffection) Act, 1922, The Protection of Civil Rights Act, 1955, The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Information Technology Act, 2000 <sup>3</sup> .	<b>- 125 Marks</b>
Paper IV:	Code of Criminal Procedure, 1973	<b>-125 Marks</b>
Paper V:	Criminology	<b>- 75 Marks</b>
Paper VI:	Investigation	<b>-125 Marks</b>
Paper VII:	Forensic Medicine	<b>- 50 Marks</b>
Paper VIII:	Forensic Science (Theory & Practicals)	<b>- 75 Marks</b>
Paper IX:	Maintenance of Public Peace and Order	<b>-125 Marks<sup>4</sup></b>
Paper X:	Police Leadership and Management (Theory and Practice)	<b>-100 Marks</b>
Paper XI:	Personality Development and Ethical Behaviour	<b>-100 Marks</b>
<sup>5</sup> Paper XII:	Information Technology	<b>-100 Marks</b>

**1200 Marks**

### **Part – II : Compulsory Outdoor Subjects**

1.	Physical Training including personal performance test and two games	<b>- 60 Marks</b>
2.	Drill	<b>95 Marks</b>
3.	Weapon Training	<b>- 50 Marks</b>
4.	Equestrian	<b>- 40 Marks</b>
5.	Swimming	<b>- 25 Marks</b>
6.	Field Crafts and Tactics and Map Reading	<b>- 50 Marks</b>
7.	Ceremonial Drill	<b>- 25 Marks</b>

<sup>3</sup> Modified vide DOPT Notification No.11041/2/2001-AIS(III) dated 04.07.2001 vide GSR No.367

<sup>4</sup> Modified vide DOPT Notification No.11041/2/2001-AIS(III) dated 04.07.2001 vide GSR No.367

<sup>5</sup> inserted vide DOPT Notification No.11041/2/2001-AIS(III) dated 04.07.2001 vide GSR No.367

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|-------------------|------------------|
| 8. Unarmed Combat | - 30 Marks       |
| 9. Yoga           | - 25 Marks       |
|                   | <b>400 Marks</b> |

### **Part- III : Qualifying Subjects**

1. Police Telecommunications and Control Room Operations
2. First Aid and Ambulance Drill
3. Motor Mechanism and Driving
4. Hindi in Devnagri Script
5. Regional Languages

(2)The detailed syllabus for each subject specified in sub-rule (i) shall be determined by the Director before the commencement of each basic course. A copy of the detailed syllabus shall be forwarded to the Central Government for its approval.

#### **4. Periodical tests and final examination:-**

- (1) Every probationer during the period of training in the Academy shall have to appear in the periodical tests and final examination.
- (2) Date and time and the syllabus of the periodical tests to be conducted in each subject during the course of training shall be determined by the Director before the commencement of each basic course.
- (3) The Director shall be responsible for conducting the periodical tests and final examination.
- (4) The dates on which and the location of places at which the periodical tests and final examination are to be conducted shall be notified by the Director in advance.

#### **5. Qualifying marks in the periodical test and final examination:-**

- (1) Every probationer shall be required to obtain a minimum of fifty percent marks in each periodical test and in the final examination in each compulsory indoor subject and in each compulsory outdoor subject.
- (3) Every probationer shall also be required to obtain such standard of proficiency in each qualifying subject as the Director may determine with the prior approval of the Central Government.

**6. Failure to pass the Examination:-**Where any probationer is not able to obtain minimum qualifying marks as specified under sub-rule (1) of rule 5, his case shall be dealt with in accordance with the provisions of rule 8, 9, 10 and 12 of the Indian Police Service (Probation) Rules, 1954.

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